

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 178/2000

New Delhi this the 25th day of July, 2000

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Smt. Parvathi Ramachandran,
Steno Grade-1,
Office of the Director General of
Investigation and Registration,
Bikaner House Annexe,
Shahjahan Road,
New Delhi-110011.

...Applicant
(By Advocate: Shri N. Ranganathan Swamy)

Versus

Union of India through the
Secretary, Ministry of Law, Justice &
Company Affairs, Shastri Bhawan,
New Delhi.

The Secretary,
Department of Company Affairs,
5th Floor, 'A' Wing,
Shastri Bhawan, Dr. Rajendra Prasad Road,
New Delhi.

The Director General of (I&R),
Department of Company Affairs,
Bikaner House Annexe, Shahjahan Road,
New Delhi.

...Respondents

(By Advocate: Shri A.K. Bhardwaj)

ORDER (Oral)

By Justice Ashok Agarwal, Chairman

Respondents in para-5 of their counter has
stated as under:-

"That the matter has been
re-considered and the Government is
agreeable to consider her for regular
appointment to the post of
Stenographer Grade I with effect from
08.05.1991 i.e. date of availability
of a regular vacancy in the said grade
instead of 04.12.1998. In the absence
of a regular vacancy it is not
possible to regularise her from a date
earlier than 08.05.1991".

[Signature]

In view of the statement, Shri Ranganathan
2. Swamy appearing on behalf of the applicant seeks to withdraw the OA. The relief sought is granted. Aforesaid statement contained in the counter, we expect will be complied with expeditiously and within a period of three months from the date of service of this order. No order as to costs.

V.K. Majotra

(V.K. Majotra)
Member (A)

Asok Agarwal

(Asok Agarwal)
Chairman

cc.